

[Secretary-General]

Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Railways).

- (3) Hundred and seventy-second Report on paragraph 14(ii) of the Report of the Comptroller and Auditor General of India for the year 1972-73, Union Government (Civil), Revenue Receipts, Volume I, Indirect Taxes relating to Customs duties—Remissions and Allowances of Customs Revenue—Imports of Ethyl Alcohol.
- (4) Hundred and seventy-third Report on paragraph 34 of the Report on the Comptroller and Auditor General of India for the year 1972-73 Union Government (Civil) relating to Directorate of Advertising and Visual Publicity (Ministry of Information and Broadcasting).
- (5) Hundred and seventy-sixth Report on Corporation Tax—National and Grindlays Bank Limited.

12 07 hrs.

CORRECTION OF ANSWER TO SQ NO 95. DATED 24.2.75 RE DEVELOPMENT UNDER NATIONAL CAPITAL REGION PLAN AROUND DELHI

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI DALBIR SINGH): I refer to the reply given to Starred Question No. 95, dated 24th February 1975 on Development under the National Capital Region Plan Around Delhi and I regret to state that an omission has occurred therein

In the Rajasthan sub-region, besides Alwar town already mentioned in paragraph 1 of the Statement, the town of Khairtal also is to be included as one of the towns to be developed.

I may also clarify that the number of regional towns identified in the National Capital Regional Plan as having excellent growth potential will be 17 besides Narela which is in the Union Territory of Delhi.

The position about the actual number of priority towns identified in the National Capital Regional Plan had to be checked with reference to the various criteria adopted for selection of the priority towns as the position was not explicitly stated in the Plan. This required a detailed examination of the Regional Plan prepared for the National Capital Region. The statement correcting the answer could not, therefore, be made within 7 days from the date of answer to the question

12.07 hrs.

STATEMENT RE. BURNING OF HOUSES AND KILLING OF HARIJANS IN GHAZIPUR, U.P.

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): Sir, according to information received from the State authorities of Uttar Pradesh, Ram Chandra Rai and Mangla Rai, two Bhumihars of Village Sherpur in Ghazipur District, were assaulted and killed by some persons on the night of 26th April, 1975, while they were sleeping out. The assailants, about 12 in number were armed with axes and had also fired gun shots. On the morning of 27th April, 1975, the Bhumihars caught hold of two Harijans, Radhey Shyam and Banarsi on suspicion of their involvement in the above killing and beat them to death. Thereafter, a mob of about 400 to 500 Bhumihars surrounded the Harijan basti in the village and set it on fire at about 7-30 a.m. The Harijans families ran out of the basti. Some of the Harijans were also beaten by the Bhumihars. Most of the belongings and grains of the Harijans were destroyed in the fire. 16 heads of cattle also perished. In all, 241 houses of Harijans were destroyed, affecting about 1500 persons

253 Burning of Harijan VAIBAKHA 15, 1897 (SAKA) Burning of Harijan 254
Houses etc. in Ghazipur (St) Houses etc in Ghazipur (St)

On receipt of information, the Police of P. S. Mohammadabad and Bhanwarkot rushed to the spot and rescued the Harijans from further attack by the Bhumihars. The women and children were taken to safe places under police protection. About 15 Harijans were treated in hospital for injuries received by them. The District Magistrate and Supdt of Police Ghazipur also reached the spot along with platoon of the PAC at 10.30 a.m. The situation was brought under control.

Two cases have been registered at P.S. Bhanwarkot regarding these incidents. In criminal case No. 46/75 registered under Section 147/148/149/302 IPC regarding the murder of the 2 Bhumihars one accused Harijan, Shiv Nath has been arrested. In the second criminal case No. 47/75 registered under Sections 147/148/149/302/303/395/429/436 IPC regarding the murder of the 2 Harijans and the arson which followed 20 accused persons have been arrested. Investigations in both the cases by the Crime Branch are in progress. The DIG In-Charge of Special Enquiry and Harijan Cell and the Superintendent of Police In-Charge of Special Branch Intelligence from Lucknow have also visited the area and made enquire. Adequate police force has been posted in the area to maintain peace.

Relief arrangements were immediately made by the local authorities for the distribution of utensils, flour and vegetables and cooking oil among the Harijans. Cash relief has also been distributed among the affected families. So far Rs. 20,000/- have been spent. Distribution of cloth and housing subsidy is also being arranged to rehabilitate the families. According to latest information, the relief amount has come to Rs. 35,000/- In addition Rs. 50,000/- given from Chief Minister's distress relief fund to augment relief measures. Arrangements also made for purchase of controlled cloth worth Rs. 15,000/- for distribution.

Government deeply regret this tragic incident resulting in the death of

4 persons and considerable damage to the Harijan basti. We are in touch with the Government of Uttar Pradesh regarding further steps taken to ensure that the culprits are promptly brought to book and adequate relief is provided to the victims.

(Interruptions)

अध्यक्ष महोदय सरजू पांडेय जी आप बैठिए यह उस दिन भी घा ने कहा था। तो बिजनेस ऐडवाइजरी कमेटी ने इस पर बात हुई थी। हमके ऊपर बहम के लिए समय रखा हुआ है।

THE MINISTRY OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) Mr. Speaker Sir, I think, the hon. Members are referring to a discussion on matters relating to untouchability. The position is that we are bringing before the House an Untouchability Offences Bill. That will give an occasion to Members to discuss this matter. We have to choose either the discussion now or the taking up the Bill.

(Interruptions)

MR. SPEAKER I will see the proceedings. I think we will go according to the decisions taken by the Business Advisory Committee and we will discuss it.

Please do not say anything unless permitted. I have not permitted anybody.

Nothing will be taken today except the Finance Bill. That day we had very categorically accepted that today the whole time will be taken for discussion on the Finance Bill and we will finish this. Still you get up. I fail to understand that.

What are you doing? I am not calling anybody. Nobody is being called.

डा० लक्ष्मीनारायण बख्शे (मदतीर)

मैंने मध्य प्रदेश के यूनिवर्सिटी टीचर्स के बारे में 377 का नोटिस दिया है।

अव्यक्त स्वीकार: कुछ नहीं, जाज किसी भी चीज का नोटिस नहीं लिया जायगा।

12.15 hrs.

**BUSINESS ADVISORY COMMITTEE
FIFTY-FIFTH REPORT**

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move.

"That the House do agree with the Fifty-fifth Report of the Business Advisory Committee presented to the House on the 2nd May, 1975."

MR. SPEAKER: The question is:

"That the House do agree with the Fifty-fifth Report of the Business Advisory Committee presented to the House on the 2nd May, 1975."

The motion was adopted.

SHRI K. RAGHU RAMAIAH: I would like to make a small submission, that on Friday, when I announced the business of the House, by a slight omission, I forgot to mention two small Bills, which were already in the List of Business during this session, but removed because of Demands for Grants. Those items are: All India Services (Amendment) Bill, Former Secretary of State Service Officers (Conditions of Service) (Amendment) Bill. Those will be included in the List of Business.

(Interruptions)

MR. SPEAKER: May I tell you, I am not going to ask you anything about what happened in a Committee.

No observations at all. Why I should make observations? What observations do you expect?

I am not calling anybody. I am not prepared for that. I tell you finally, I am not prepared for that today. I have passed on to the next item.

12.22 hrs.

COMPANIES (TEMPORARY RESTRICTIONS ON DIVIDENDS) AMENDMENT BILL.*

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): I beg to move for leave to introduce a Bill to amend the Companies (Temporary Restrictions on Dividends) Act, 1974.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Companies (Temporary Restrictions on Dividends) Act, 1974."

The motion was adopted.

SHRI C. SUBRAMANIAM: Sir, I introduce the Bill.

MR. SPEAKER: Mr. Banerjee. I tell you that I never approve of this practice that you follow every day. After all, you should get up with my permission. You get up without any information or without any notice. I am sorry I cannot allow that.

(Interruptions)

MR. SPEAKER: I am not keeping my ears on your side. I have not called you.

The Half-an-hour discussion fixed for today will be postponed and the whole time will be taken for the Finance Bill because the Finance Bill must be passed today.

At what time will the Minister reply to the Bill?

SHRI C. SUBRAMANIAM: I shall reply at 2 O' clock.

MR. SPEAKER: And then, clause by clause will be taken up.

PROF. MADHU DANDAVATE (Rajapur): Let the half-an-hour discussion be taken up tomorrow.

MR. SPEAKER: Yes, we shall take it up tomorrow.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 5.5.75,

†Introduced with the recommendation of the President.